

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 156/252/ND/2018

In the matter of:

Auric Builders Pvt. Ltd.
Vs.
ROC & another.

....**Appellant**

...**Respondent**

Under Section: 252.

Order delivered on 20.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant	: Mr. Vinay Kumar Jha, Adv.
For the Respondent	:
For the Income Tax	: Mr. Divey Kant Adv. for Ms. Lakshmi Gurung, St. Counsel

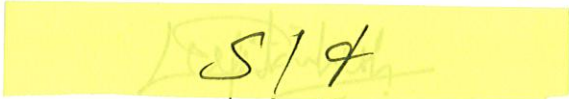
ORDER

An application is moved by the appellant-company to de-freeze the bank account of the company, one with the Kotak Mahindra Bank, at Cannought Place, New Delhi being account no. 503011031179 and allow the company to withdraw certain amount for payment of salary and office expenses, The bank account of the company as attached in the appeal shows the balance of Rs. 10,89,336/- on 13 February 2018. Since the amount is to be withdrawn for payment of salary and day to day expenses. I hereby direct the

D.

Kotak Mahindra Bank, Branch at Cannaught Place, New Delhi to de-freeze the account No. 503011031179 of the appellant company and allow the appellant to withdraw an amount of Rs. 4,00,000/- to meet the required expenses and also allow the company to deposit any amount by the company, if any. The learned company secretary is directed to file an affidavit with all the details of the operations carried out in the said bank account on or before next date of hearing. The bank is directed to take steps as mentioned in the order. Order dasti. ROC and income tax have filed reply, but are at liberty to file response with respect to additional documents. For further consideration on 09.08.2018.

Mukesh


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)